

voluntarily disclose the manner of proposed utilisation and make arrangement for monitoring by one of the financial institutions.

MESSAGE FROM RAJYA SABHA.

[English]

SECRETARY-GENERAL: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:

(i) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 22nd December, 1993, agreed without any amendment to the protection of Human Rights Bill, 1993 which was passed by the Lok Sabha at its sitting held on the 18th December, 1993."

(ii) "In accordance with the provisions of rule 127 of the Rules of Procedures and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 22nd December, 1993, agreed without any amendment to the Jute Manufactures Development Council (Amendment) Bill, 1993 which was passed by Lok Sabha at its sitting held on the 18th December, 1993."

(iii) In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (No.5) Bill, 1993, which was passed by the Lok Sabha at its sitting held on the 21st December 1993, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

(iv) "In accordance with the provisions of the rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, am directed to enclose a copy of the Pay-ment of Gratuity (Amendment) Bill, 1993, which has been passed by the Rajya Sabha at its sitting held on the 23rd December 1993"

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PAYMENT OF GRATUITY  
(AMENDMENT) BILL, 1993, AS PASSED  
BY RAJYA SABHA

SECRETARY GENERAL: Sir, I lay on the Table the Payment of Gratuity (Amend-ment) Bill, 1993, as passed by the Rajya Sabha on the 23rd December, 1993.

[Translation]

SHRI HARI KISHORE SINGH (Sheohar): Mr. Speaker, Sir, I would like to know whether the Government have taken any action on the JPC Report or not?? If any action has been taken thereto, in that regard I would like to know the same. It will help me in the debate.

SHRI NITISH KUMAR (Barh): If any action has been taken, we should be apprised of the same before the discussion starts. Do the Government have taken any action or not? If the Government have taken any action, we would first of all, like to know the same the discussion could follow thereafter.

SHRI ATAL BIHARI VAJPAYEE (Lucknow): Sir, before we initiate the discussion. I as well as the House would prefer to know whether any decision has since been taken by the Government in regard to the report or the recommendations of the Joint Select Committee. The House should be apprised of the same. The House should

be taken into the confidence. The Government had enough time to consider the report and we came to know from the newspapers that the Government have already taken same decision.

Sir, I brought it to your notice also, that the following news has appeared today.

[English]

" The Union Government has constituted a high-power committee comprising senior officers from the CBI, Income Tax, Enforcement Directorate and RBI in tracing funds involved and assets created as a result of the multi-crore securities scam."

[Translation]

Now the House is in session. If the Government have taken any decision I think that the same would have been taken within the ambit of the recommendations of the report. You have taken a good decision in this discussion we demand that such an organisation should be constituted. But Sir, it is not proper from priority point of view if we come to know from newspapers about it. There should be a meaningful discussion and for that there should be no state of uncertainty in it. Now, everybody is in doubt whether the Minister of Finance has tendered his resignation or not. We have learnt from the newspapers that he has resigned, but we would like to hear this from him or let the Prime Minister say that he has resigned. If he has resigned, why the fact is being suppressed. A decision can be taken immediately in this regard. The entire debate is on a very important issue which is linked with the economy of the country. Our economy is totally shattered. It should not remain confined to certain persons and come to an end by revolving around them. The debate should not be confined only to this point

whether he should resign or not. Hence uncertainly on the resignation should end so as to pave the way for meaningful debate.

[English]

THE MINISTER OF WATER RESOURCES AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI VIDYACHARAN SHUKLA): Mr. Speaker, Sir, this debate relates to a serious and important matter. Therefore, the Government would like to hear the views of both the Houses of Parliament before taking any action in this matter and the Government's position will be amply clarified about the various points which have been raised in the Report of the Joint Parliamentary Committee. The views of the hon. Members will be respectfully heard and will be taken into consideration when the Government initiates the process of analysing the Report of the Joint Parliamentary Committee. After thoroughly and deeply analysing the Report actions would be taken by the Government.

But we would like to do that the debate in the two Houses concludes and we have the benefit of the views of the hon. Members in this regard.

MR. SPEAKER: Well, we have organised today's and tomorrow's sittings specially for discussing the Report. It would be useful to all of us in the House and the people outside also, if we discuss the Report and do not go away from the Report to other points. If it is approved, I think, we should go ahead with the discussion on the Report rather than going to the other points. The points which are raised may be important but the same points can also be made by the Members when they make their speeches rather than making a statement and going away from the main point.

SHRI SRIKANT JENA (CUTTACK): I am on a point of order.

The JPC has already given the report. It is a unanimous report. JPC is part of this House. The final recommendation of the JPC is available before Parliament. If we discuss this report without knowing what is the Government reaction on this, then the discussion will have not impact at all. The hon. Parliamentary Affairs Minister said: "The Government will only respond after getting the reaction and considered view of Parliament." The considered view of Parliament has been given in report itself because it is a unanimous Report. (Interruptions)

SOME HON. MEMBERS: We want a discussion.

SHRI SRIKANTA JENA: It seems, there is an attempt to dilute the thrust and the recommendations of the JPC which has given a unanimous report by just diverting this issue, "Let the Parliament discuss this issue."

My point of order is, this will create an unprecedented, unethical and improper thing without listening to the response of the Government.

*[Interruptions]*

I am just bringing this to your notice. The Opposition is not afraid of discussion. But the only point is, this discussion will be fruitless without just listening to the response of the Government to this report itself.

MR. SPEAKER: May I request the Members that let us not give the impression that we are not attaching importance to the report itself and we are going to the other points?

As far as the point of the order raised by you is considered, it relates to the procedure. You have not referred to any rule; you have not referred to any convention; you have not referred to any Constitutional provision also. So, it does not constitute any point of order as such.

My ruling on the point which you have raised, which may not be a point of order, is that what importance is to be attached to the report given by the Committee constituted by this House, is provided in our rules book, and is available in the conventions which are available to us. At the same time, if the report is given, the Government is expected to examine the report very carefully, discuss it in the Cabinet, get other reports and all those things and then declare what it wants to do. I think, we should allow the Government to take the action in a proper manner.

SHRI SRIKANTA JENA: Let the Prime Minister say as to what action they have taken on this report.

MR. SPEAKER: Let us attach importance to the debate. You will be given as much time as you want on the report itself.

*[Translation]*

SHRI DEVENDRA PRASAD YADAV (Jhanjharpur): Mr. Speaker, Sir, my point of information is whether a discussion on JPC's recommendations has been held earlier in the House without any response from the Government. I want to know about any such precedent. Is a new precedent being set up in the House.

*[English]*

SHRI SRIKANT JENA: Sir, there is an attempt to dilute the report of the Joint Parliamentary Committee. This is a unique

report and there is an attempt on the part of the Treasury Benches to dilute this report.

MR. SPEAKER: What is this, Mr. Jena? You are the Whip of your party. I expect some cooperation from you. Yes, Atal Bihari Ji, please...

*[Interruption]*

*[Translation]*

MR. SPEAKER: You may please sit down. I have heard your. If you want to express your views on a certain issue, you would be given time for that. But you are raising irrelevant point by digressing from the main point. You are giving an impression in the House and outside that you have not taken this Report seriously. We should not give such an impression.

*[English]*

*(Interruption)*

MR. SPEAKER: What is this, Mr. Jena? You are the Whip of your party. I expect some cooperation from you. Yes, Atal Bihari Ji, please...

*(Interruptions)*

SHRI SHRIKANT JENA: If there are many remarks on the JPC Report, will that be included in the proceedings?

*[English]*

MR. SPEAKER: You are the Whip of your party. You should know the procedure which is to be followed in this respect. In every respect you cannot expect me to teach you. Please sit down now...

*[Interruptions]*

MR. SPEAKER: This is going beyond a certain limit.

SHRI SRIKANTA JENA: Are we to discuss the functioning of the JPC or not? I want to know whether any comments can be made on the JPC or not?

MR. SPEAKER: You should know it. I am not expected to teach you everything.

11.14 hrs.

#### DISCUSSION UNDER RULE 193

#### **Report of the Joint Committee to Enquire into irregularities in Securities and Banking Transactions**

*[Translation]*

SHRI ATAL BIHARI VAJPAYEE (Lucknow) : Mr. Speaker, Sir, I rise to initiate a discussion under Rule 193 on the Report laid on the table of the House on the 21 December, 1993 by the J.P.C. that was constituted to inquire into the irregularities in securities and banking transactions. It would have been better if the discussion had been allowed under Rule 184. Under this rule, it is provided that after the debate is over, the House can also give its opinion. Now I will have to wait for some other opportunity for that. However, I want to utilise the present opportunity in the best way.

Sir, this report has been presented by the committee consisting of 30 members of both the House of Parliament belonging to different political parties after putting a hard labour for 16 months. As I said earlier, it is a historic document. Members of divergent views were in the committee. There were members of ruling party as well as opposition parties. The committee had to inquire into the security scandal and discuss the